

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**I.A. No. 355 of 2021**

**IN**

**Company Appeal (AT) (Insolvency) No. 68 of 2020**

**In the matter of:**

**Sirajudin Qureshi**

**....Appellant**

**Vs.**

**Jammu & Kashmir Bank Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Anshum Jain, Advocate.**

**Respondents: Mr. Syed Arsalan Abid, Mr. Prateek Khaitan,  
Advocates for R1.**

**Mr. Ashutosh Kumar, Advocate for R2.**

**ORDER**

**(Through Virtual Mode)**

**01.03.2021:** Mr. Anshum Jain, Advocate representing the Appellant submits that IA No.355 of 2021 has been filed seeking liberty to withdraw the instant appeal as parties have arrived at a settlement and the application before the Adjudicating Authority (National Company Law Tribunal), New Delhi, Principal Bench stands withdrawn in terms of the order dated 4<sup>th</sup> January, 2021 and proceedings closed. I.A No. 355 of 2021 is taken on record. Copy of the order passed by the Adjudicating Authority dismissing the application as withdrawn on the basis of Resolution of Committee of Creditors with 100% vote shares and closing the proceeding is annexed with IA. The statement of learned counsel is taken on record.

Contd/-.....

Mr. Syed Arsalan Abid, Advocate representing the Respondent No.1 admits this factual position. Mr. Ashutosh Kumar, Advocate representing the Resolution Professional also submits that the matter stands closed in view of the approval of Settlement by Committee of Creditors.

The appeal is accordingly dismissed as withdrawn.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

***AR/g***